

ITEM NO.3

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12621/2024

(Arising out of impugned final judgment and order dated 08-07-2024 in CRM (NDPS) No. 943/2024 passed by the High Court at Calcutta)

ANARUL SK

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

(IA No.208868/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 19-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Dibyadyuti Banerjee, Adv.  
Ms. Sumedha Halder, Adv.  
Mr. Abhijit Sengupta, AOR  
Mr. Paras Chaudhari, Adv.  
Mr. Rohit Jaiswal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the petitioner states that four co-accused have been granted anticipatory bail and, therefore, on the basis of parity, the petitioner should be granted bail.
2. Issue notice, returnable in four weeks.

3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

4. The Grant of anticipatory bail in cases involving Narcotic Drugs and Psychotropic Substances (NDPS) is a very serious issue. We, therefore, direct the State to consider as to whether it proposes to file an application for the cancellation of bail granted to the other co-accused.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)